

## THE PUNJAB TOWN IMPROVEMENT (AMENDMENT) BILL, 2025

A

BILL

further to amend the Punjab Town Improvement Act, 1922.

Be it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows:-

Short title and commencement.

1. (1) This Act may be called the Punjab Town Improvement (Amendment) Act, 2025.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Amendment in section 2 of Punjab Act 4 of 1922.

2. In the Punjab Town Improvement Act, 1922 (hereinafter referred to as the principal Act), in section 2,-

(i) in clause (10), at the end, the word "and" shall be omitted; and

(ii) in clause (11), at the end, for the sign ".", the sign and word "; and" shall be substituted and thereafter, the following clause shall be added, namely:-

"(12) "Municipal Development Fund" means a budgetary provision for the development and management of civic infrastructure in municipalities of the State."

Insertion of new section 69-B in Punjab Act 4 of 1922.

3. In the principal Act, after section 69-A, the following section shall be inserted, namely:-

"69-B. Such portion of monies, as may be prescribed, received by the Trust from the disposal of lands, buildings and other moveable or immovable properties, shall be transferred towards the Municipal Development Fund, in such manner, as may be prescribed."

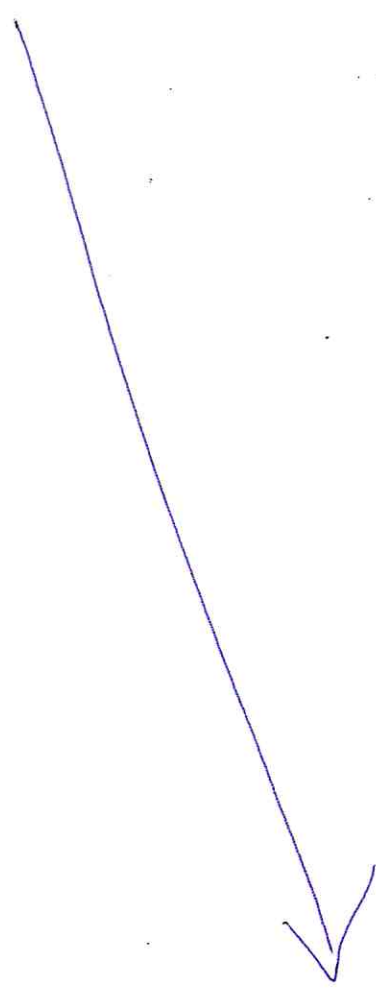
Transfer of trust funds to Municipal Development Fund.

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## STATEMENT OF OBJECTS AND REASONS

A Bill aimed at upgrading municipal infrastructure and improving management of civic services for residents of municipal towns in the State through optimal utilization of resources of Improvement Trusts.

DR. RAVJOT SINGH,  
Local Government Minister,  
Punjab.



**FINANCIAL MEMORANDUM**

This amendment is being carried out to upgrade municipal infrastructure and improving management of civic services for residents of municipal towns in the State.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

**CHANDIGARH:**  
**THE 26<sup>TH</sup> SEPTEMBER, 2025**

**R. L. KHATANA,**  
**SECRETARY.**

N.B. - The above Bill <sup>will be</sup> published in the Punjab Government Gazette (Extraordinary), dated the 28<sup>th</sup> September, 2025 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).